

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G" NEW DELHI**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

I.T.A. No.1366/DEL/2017
Assessment Year: 2016-2017

Sarvad Jayate Sewa Nyas, Village Narangpur, Kila Parikshit Garh, Distt, Meerut (U.P.)	vs.	Income Tax Officer (Exemption), Ghaziabad.
TAN/PAN: AALTS7767D		
(Appellant)		(Respondent)

Appellant by:	Shri Sanjeev Sapra, Adv.		
Respondent by:	Shri Prakash Dubey, Sr.DR		
Date of hearing:	16	06	2021
Date of pronouncement:	16	06	2021

ORDER

PER AMIT SHUKLA, JM

The aforesaid appeal has been filed by the assessee against the impugned order dated 28.01.2017, passed by Ld. Commissioner of Income Tax (Exemptions), Lucknow for the Assessment Year 2016-17

2. During the course of hearing, at the outset, the ld. counsel for the assessee submitted he has the instruction to withdraw this appeal and furnished a copy of request letter of the assessee company dated 14.06.2021 which is placed on record.

3. In his rival submissions, learned Department Representative did not object if the appeal of the assessee is

dismissed as withdrawn.

4. After considering the submissions of both the parties and the material available on record, it is noticed that the assessee-company furnished a letter dated 14.06.2021 stating therein as under:

“Sir,

It is submitted that the above appeal was filed by the appellant against the order of the ld. CIT(Exemptions) for denying exemption u/s.80G of the IT Act.

We hereby withdraw the above appeal which was filed on 07.03.2017. Our appeal may kindly be treated as ‘Withdrawn’.

5. In view of the above, we dismiss the appeal of the assessee as withdrawn.

6. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 16th June, 2021

Sd/-

[N.K. BILLAIYA]

[ACCOUNTANT MEMBER]

DATED: 16/06/2021

PKK:

Sd/-

[AMIT SHUKLA]

JUDICIAL MEMBER